

However, the State Government decides on providing subsidy to any class of consumer, including Below Poverty Line (BPL). The Governments of Chhattisgarh and Uttarakhand have decided to support its BPL families by providing 100 percent and 75 percent subsidy respectively on LED bulbs.

(c) Under the UJALA programme, EESL has distributed 17.9 crore LED bulbs, as on 24.11.2016, which results in an estimated avoided capacity generation 4666 MW and energy saving of about 23.3 billion KWh per year.

(d) EESL has deployed multiple communication mediums and platforms to spread awareness among people in the country for using LED bulbs. This has been done through well-planned, integrated campaigns like the #ILEDTheWay campaign, digital platforms and advertisements in national and regional publications, radio, magazines, print advertorials and outdoor media. Mobile vans have been deployed in most of the areas and creative collaterals such as flyers, posters and banners have also been made available at various Government offices including Post Offices, DISCOM offices and other Point of Sale (POS) channels.

Besides, the Bureau of Energy Efficiency (BEE), a statutory body under Ministry of Power has included LED bulbs under the Standard & Labeling (S&L) programme to inform the consumer about the relative energy efficiency. BEE has also undertaken Awareness campaigns through print and electronic media.

Adjustment to fixed charge in electricity bills

†2172. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

Will the Minister of POWER be pleased to state:

(a) whether power distribution companies are charging fixed charge per kilowatt (MDI) but they do not adjust the same in the electricity bills;

(b) if so, the details thereof; and

(c) whether these companies are cheating the consumers and if so, the steps proposed to be taken by Ministry to address this issue?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL):
(a) to (c) Electricity is a concurrent subject and billing and distribution of electricity falls under the purview of respective State Government/State Power Utility (DISCOM) and State Electricity Regulatory Commission (SERC). The Government of India does not lay

†Original notice of the question was received in Hindi.

down distribution tariff structure, which may include fixed charges, MDI and energy charges. The adjudication of disputes in the State Distribution sector regarding billing also lies with the respective SERC.

Inter-state transfer of registration of vehicles

2173. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has taken note of hassles faced by private vehicle owners in transfer of registration of private vehicles from one State to another;
- (b) whether Government, in consultation with State Governments, proposes to make the process of inter-State vehicle transfer easy and under one roof and if so, the details thereof; and
- (c) the steps taken, so far, and the time-frame for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) and (c) Provisions regarding assignment of new registration mark on removal to another State are contained in section 47 of the Motor Vehicles Act, 1988 (MV Act) and rule 54 of the Central Motor Vehicles Rules, 1989 (CMVRs). Implementation of provisions of MV Act and CMVRs comes under the purview of State Governments. Further, the main hassle in transfer of private vehicles from one state to another is transfer of Road Tax. The matter relating to road tax comes under the purview of State Governments in terms of Constitution of India [Schedule-VII, List-II (State List), Entry 57]. For easy transfer of vehicle from one State to another, this Ministry has proposed to have all documents, forms and applications which *inter-alia* includes registration of vehicles, in an electronic format under the Motor Vehicles (Amendment) Bill, 2016, which has been introduced in Lok Sabha on 9th August, 2016.

Connecting district headquarters with four/two lane roads in Uttar Pradesh

2174. SHRI SURENDRA SINGH NAGAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to connect district headquarters with four lane/two lane with paved shoulder roads in Uttar Pradesh;
- (b) whether three district headquarters are to be connected under NHDP by NHAI in phase III and sixteen district headquarters in Phase IV?